

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

Thursday, the 23rd day of February 2023 / 4th Phalguna, 1944

WP(C) NO. 39478 OF 2016(R)

PETITIONER:

XXXXX

RESPONDENTS:

1. HIGH COURT OF KERALA, HIGH COURT ROAD, MARINE DRIVE,
KOCHI-682 031, REPRESENTED BY ITS REGISTRAR GENERAL.
2. UNION OF INDIA, REPRESENTED BY ITS SECRETARY TO GOVERNMENT,

MINISTRY OF TELECOMMUNICATIONS, NEW DELHI-110 001.
3. INDIAN KANON, P.O.BOX NO.3804, BENGALURU,
KARNATAKA, PIN-560 038, REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER, MR.SUSHANT SINHA.
4. GOOGLE INDIA PVT. LTD., HEAD OFFICE AT BLOCK 1,
DIVYASREE OMEGA, SURVEY NO.13, KONDAPUR VILLAGE,
HYDERABAD, ANDHRA PRADESH-500 032, REPRESENTED BY ITS
CHIEF EXECUTIVE OFFICER.
5. STATE OF KERALA,
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY,
SECRETARIAT, THIRUVANANTHAPURAM-695 001.
6. NATIONAL INFORMATICS CENTRE, CDAC BUILDINGS,
KELTRON COMPOUND, VELLAYAMBALAM, MANAVEEYAM ROAD,
NANDAVANAM, VELLAYAMBALAM, THIRUVANANTHAPURAM, KERALA-695 033.
7. YAHOO INDIA PVT.LTD., UNIT NO. 1261, 6TH FLOOR, BUILDING NO.12,
SOLITAIRE CORPORATE PARK NO.167, GURU HARGOVINDJI MARG,
(ANDHERI-GHATKOPAR LINK ROAD), ANDHERI (EAST), MUMBAI-400 093,
REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER.

P. T. O.

***ADDITIONAL RESPONDENTS 8 TO 10 IMPEADED**

8. STATE POLICE CHIEF, D.G.P KERALA POLICE,
STATE POLICE HEAD QUARTERS, VELLAYAMBALAM,
THIRUVANANTHAPURAM, PINCODE-695 010.
9. COMMISSIONER OF POLICE, NEAR POLICE CLUB,
ERNAKULAM, KOCHI-682 011.
10. HI-TECH CYBER CELL , DY.SP,
OFFICE OF THE POLICE HEAD QUARTERS, VAZHUTHACAUD,
TRIVANDRUM, PINCODE-695 014.
IMPEADED VIDE ORDER DATED 16/03/2017 IN IA.4278/17.

***ADDL.R11 IMPEADED**

11. GOOGLE INC.1600 AMPHITHEATRE PARKWAY MOUNTAIN VIEW,
CA 94043, USA, REPRESENTED BY ITS MANAGING DIRECTOR.
IMPEADED VIDE ORDER DATED 28/06/2017 IN I.A.NO.9823/2017.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 2nd respondent to take necessary steps to ensure that the materials disclosing the identity of the petitioner as a rape victim in websites maintained by the 3rd and 4th respondent are removed or hidden appropriately so as to protect the right to privacy of the petitioner guaranteed under Article 21 of the Constitution of India and to direct the 1st respondent to hide any material/information in the instant Writ Petition which will disclose the identity of the petitioner as a rape victim before publishing it by way of case status or judgment in the website owned and maintained by the 1st and 6th respondents.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of W.P(C) and this court's order dated 20/01/2023 and upon hearing the arguments of X (PARTY IN PERSON), SRI.B.UNNIKRISHNA KAIMAL, Advocate for R1, DEPUTY SOLICITOR GENERAL OF INDIA & SRI.JAISHANKAR V.NAIR, CENTRAL GOVERNMENT COUNSEL for R2 & R6, M/S. DR.K.P.PRADEEP, T. THASMI, T.T. BIJU, NEENA ARIMBOOR & SANAND RAMAKRISHNAN, Advocates for R3, M/S. SANTHOSH MATHEW, ARUN THOMAS, JENNIS STEPHEN, VEENA RAVEENDRAN, MARIA ROY & ALPHIN ANTONY, Advocates for R4, GOVERNMENT PLEADER for R5 and of SRI.THOMAS P.KURUVILA, SANJAY KUMAR & P. PRIJITH, Advocates for R7, the court passed the following :-

P.T.O.

ORDER

The petitioner appearing in person seeks time for impleading the Managing Director of Google India Pvt. Ltd. and Yahoo India Pvt. Ltd.

Post on 09/03/2023.

Sd/- **SHAJI P.CHALY** JUDGE

